HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Jammu)
* * * * *

Subject: Surrender of the Certificate of Enrollment as an Advocate.

N O T I F I C A T I O N

No: -2910- **of 2026/RG/LP** **Dated:** 20.11.2026

It is hereby notified that the below mentioned applicant has voluntarily suspended his practice as an Advocate and have surrendered his Certificate of Enrolment as an Advocate, therefore the same is suspended from the date shown against his name as below :-

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	**Shafiq Mushtaq Lone** **S/O Sh. Mushtaq Hussain Lone** **R/O Azamabad, Tehsil Mandi, District Poonch**	17.11.2026	JK-131/2014 Dt. 13.03.2014

By Order

Mujtaba 20/11/26

(Syed Mujtaba Hussain)
Registrar Administration (L.P.)
High Court Main Wing, Jammu

No: SL263-73 **RG/LP** **Dated:** 20 .11.2026

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu/Poonch.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu.
5. President District Bar Association, Poonch.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to upload the same on the official website of the High Court for information of the concerned.
9. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
10. Notifications file for record.
11. Mr/Ms._____
.....for information.

Mujtaba 20/11/26

Registrar Administration (L.P.)